NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 533/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Aroawana Ports & Infrastructure Pvt Ltd V/s

ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

J. NEELPMBVJ CP ROC Neelmby

2 Adu Ajit-Singh Adulate for Florida

Tawar Polition a 8

ORDER

CP No. 533/252/NCLT/MB/MAH/2017

This Company Petition is **allowed**, vide separate order, on imposing cost of ₹25,000/- payable to RoC, Mumbai, within 15 days hereof.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)